
(2022) 01 SHI CK 0033
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 337 Of 2022

Ram Saran

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 11-01-2022

Acts Referred:

Citation : (2022) 01 SHI CK 0033

Hon'ble Judges : Sandeep Sharma, J

Bench : Single Bench

Advocate : Amar Dev Sharma, Arvind Sharma, Narinder Thakur, Gaurav Sharma

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

1. Petitioner has prayed for following main reliefs in the present writ petition:

â??i) That the respondents may kindly be directed to consider the case of the petitioner for promotion against the post of Research Officer from

Senior Assistant from reserve category i.e. CWP category roster of which has not been implanted since 1999, whereas in other category same has been implemented.

ii) That the respondents may further be directed to consider and decide the representation of the petitioner dated 14.12.202 contained in Annexure p-5 within time bound manner.â??

2. Learned counsel for the petitioner, on instruction, states that the petitioner would be content and satisfied in case a direction is given to the

respondents to consider and decide representation dated 14.12.2021, Annexure P-5 within the stipulated time.

3. Learned Deputy Advocate General is not averse to the aforesaid innocuous prayer made on behalf of the petitioner

4. In view of above present petition is disposed of with a direction to the respondents to consider and decide representation dated 14.12.2021

Annexure P-5 expeditiously, preferably within a period of two weeks. Needless to say, authority while doing needful in terms of instant order would

afford opportunity of hearing to the petitioner and pass a speaking order thereupon. Liberty is reserved to the petitioner to file appropriate proceedings

before appropriate forum, if he still remains aggrieved.

5. The petition stands disposed of in the after terms, alongwith all pending applications.

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